

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 62 OF 2022**

**Between:**

ChidipiNakula Suresh (M/30 yrs)  
S/o Abbulu  
R/o D.No. 3-32, Chenakondepudi Village,  
SethanagaramMandal, East Godavari District  
Ph: +91-98669 68835  
E-mail ID: [chidipinakulasuresh@gmail.com](mailto:chidipinakulasuresh@gmail.com)

...Applicant

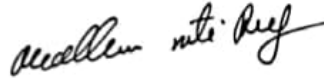
-VS-

1. The Mandal Revenue Officer  
O/o TheMandal Revenue Office  
Sethanagaram Village and Mandal  
East Godavari District - 533 287  
Ph: +91-80088 03192  
E-mail ID: [egostng@nic.in](mailto:egostng@nic.in) and others

... **RESPONDENTS**

REPORT FILED BY THE DISTRICT COLLECTOR

Date: 8.03.2023



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD  
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COUNSEL FOR A.P STANDING COUNSEL

**REPORT FILED BY THE DISTRICT COLLECTOR EAST GODAVARI**  
**RAJAMAHENDRAVARAM IN O.A NO 62 OF 2022**

I invite attention to the reference cited, wherein, Sri Chidipi Nakula Suresh has filed an application before the National Green Tribunal (SZ) Chennai regarding the illegal sand/ red gravel mining carried out in the Mountain area in Sy.No.231/1 measuring an extent of Ac.94.00cts in Katavaram Village of Seethanagaram Mandal (also in villages namely Nagampalli and Kunavaram situated in Seethanagaram Mandal) with a request to direct the respondents to take action against the illegal miners and stop the illegal sand/ red gravel mining in the said mountain areas.

In this regard, the Hon'ble National Green Tribunal has passed orders vide reference cited with a direction to the 6<sup>th</sup> respondent (Assistant Director of Mines and Geology, Rajamahendravaram) and the concerned District Collector, specifically directed to inspect the area in dispute and file an appropriate report specifically mentioned about any permission or license granted to any one for quarrying, if not, the action taken so far and to be taken in future to be reported.

It is submitted that, upon the Joint Inspection done by me along with the Asst. Director of Mines and Geology, Rajamahendravaram on 30.07.2022, as directed by the Hon'ble National Green Tribunal, (SZ), Chennai, the facts of the case is as follows:

- In the petitioner affidavit, it is mentioned that, illegal excavation was done in Sy.No.231/1 of Katavaram Village. As per the Adangal, the Sy.No.231-1 covered an extent of Ac.5.08cts is a cultivated land, the category of land is Zeroity land of Smt. Kothapalli Bulli Rani and others.
- Further, the alleged area is in Sy.No.239/1 of Katavaram and have inspected the area on 30.07.2022 accompanied by the A.D Mines & Geology, Rajamahendravaram. The area is covered by hill surrounded by agriculture lands. As per the revenue records, the Sy.No.239/1 covered an extent of Ac.94.00cts and classified as Konda Poramboke.

- At the time of inspection, no workings are going on. Further, it is noticed that, old illegal excavation of gravel is noticed in the hill along the foot hills. As per the records, no permissions were given for excavation of Gravel in Sy.No.239/1 of Katavaram Village.
- As per the records, the following leases are granted in Seethanagaram Mandal of East Godavari District.

S. No	Lease Id	Name of the Lease Holder	Village	Sy. No	Extent in Ha	Mineral	Lease period upto	Status
1	411060138	Sri M.V.V. Satyanarayana	Chinakondepudi	122	1.21	Road Metal	31-03-2023	working
2	411060139	Sri M.V.V. Satyanarayana	Chinakondepudi	67	2.821	Road Metal	31-03-2023	working
3	411060137	Sri M. Ramakrishna	Nagampalle	241	1	Road Metal	16-03-2026	working
4	411070132	Smt. N. Kasi Annapurna	Nagampalle	241	1.21	Road Metal	10-04-2025	working
5	411070133	Smt. N. Jeevendra	Nagampalle	241	0.785	Road Metal	10-04-2025	Working
6	411140362	M.SRHari Reddy	Nagampalle	241	1.	Road Metal	29-06-2023	working
7	411210686	M Haribabu	Nagampalle	209/1	3.75	Road Metal	06-04-2031	Working
8	411210691	K.Chakravarthy	Nagampalle	209/1A	2.93	Gravel, Road Metal	06-04-2031	working
9	411050135	M/s Sri Gowri Shankara metals	Nagampalle	241	1	Road Metal	01-09-2025	Renewal filed
10	411100146	Sri Gowri Sankara Metals	Nagampalle	241	1	Road Metal	21-10-2020	Renewal filed
11	411140363	M.Suryakantham	Nagampalle	241	0.5	Road Metal	21-03-2024	Non working
12	411150422	M/S Chamundeswari Minerals	Nagampalle	241	1.619	Road Metal	20-12-2023	Non working
13	411060140	Smt D.Padma	Purushothapatnam	327	2	Gravel, Road Metal	12-04-2016	Renewal filed
14	411050136	M/s Balatripura Sundari Metal Suppliers	Nagampalle	241	1	Road Metal	27-11-2015	Renewal filed

- Out of the above 14 leases, the following leases are having Environmental Clearance issued by the State Environment Impact Assessment Authority, CFE & CFO issued by the Andhra Pradesh Pollution Control Board, Kakinada.

Sl. No	Lease Id	Name of the Lease Holder	EC Order No.	CFE No. & Date	CFO No. & Date
1	411060138	Sri M.V.V. Satyanarayana	SEIAA/AP/EG/MIN/09/2020/2162/154.07/149.07-87, dt.14-06-2021 for a period of 4.44 years	6565/APPCB/ZO-VSP/KKD/CFE/2021, dt. 22/09/2021 valid upto 30/09/2025	6565/APPCB/ZO-VSP/KKD/CFO/2021, dt. 12/11/2021 valid upto 30/09/2022
2	411060139	Sri M.V.V. Satyanarayana	SEIAA/AP/EG/MIN/09/2020/2163/154.08/149.08-88, dt.14-06-2021 for a period of 4.51 years	6564/APPCB/ZO-VSP/KKD/CFE/2021, dt. 08/11/2021 valid upto 07/11/2028	6564/APPCB/ZO-VSP/KKD/CFO/2022, dt. 18/01/2022 valid upto 31/10/2022
3	411060137	Sri M. Ramakrishna	SEIAA/AP/EG/MIN/8/2021/3453, dt.26-01-2022 valid upto 25-01-2028	6599/APPCB/ZO-VSP/KKD/CFE/2022, dt. 15/02/2022 valid upto 14/02/2028	6599/APPCB/ZO-VSP/KKD/CFO/2022, dt. 16/03/2022 valid upto 31/01/2023

4	411070 132	Smt N.Kasi Annapurna	SEIAA/AP/VZM/MIN/ 7/2021/3347, dt.26- 01-2022 valid 25-07- 2031	6598/APPCB/ZO- VSP/KKD/CFE/2022, dt. 15/02/2022 valid upto 14/02/2029	6598/APPCB/ZO- VSP/KKD/CFO/2022, dt. 16/03/2022 valid upto 31/01/2023
5	411070 133	Smt.N. Jeevendra	SEIAA/AP/EG/MIN/7 /2021/3347, dt.26- 01-2022 valid upto 25-01-2033	6600/APPCB/ZO- VSP/KKD/CFE/2022, dt. 15/02/2022 valid upto 14/02/2029	6600/APPCB/ZO- VSP/KKD/CFO/2022, dt. 16/03/2022 valid upto 31/01/2023
6	411140 362	M.SRHARI REDDY	SEIAA/AP/EG/MIN/1 2/2659/2020, dt.06- 01-2022 valid upto 05-01-2042	6601/APPCB/ZO- VSP/KKD/CFE/2022, dt. 15/02/2022 valid upto 14/02/2029	6601/APPCB/ZO- VSP/KKD/CFO/2022, dt. 16/03/2022 valid upto 31/01/2023
7	411210 686	M Haribabu	SEIAA/AP/EG/MIN/1 1/2019/1449, dt.11- 02-2020, valid upto 06-04-2031	6472/APPCB/ZO- VSP/VSP/CFE/2020, dt. 13/05/2020 valid upto 12/05/2027	6472/APPCB/ZO- VSP/KKD/CFO/2021, dt. 26/10/2021 valid upto 30/06/2022
8	411210 691	K.Chakravarthy	SEIAA/AP/EG/MIN/0 9/2019/1287, dt.18- 12-2019 valid upto 06-04-2031	6496/APPCB/ZO- VSP/KKD/CFE/2020, dt. 21/08/2020 valid upto 20/08/2027	6496/APPCB/ZO- VSP/KKD/CFO/2021, dt. 26/10/2021 valid upto 31/08/2022

- The remaining leases are not working since two leases are not having ECs and remaining 04 leases are pending for grant of Renewal which require ECs.
- Further the following Reaches are granted for extraction of Sand in Seethanagaram Mandal after obtaining prior AMP, Environmental Clearance, CFE & CFO.

Sl. No.	Name of the Reach	Extent in Ha & Permitted Qty in cum	Validity period upto	Geo-coordinates	AMP No. and Date:	EC Order No. and Date	CFE, CFO No. and Date
1	Katavaram	4.78 Ha & 47800 cum	13.06.2022	17° 6'44.44"N 81°43'24.42"E 17° 6'38.74"N 81°43'29.16"E 17° 6'41.75"N 81°43'38.53"E 17° 6'45.72"N 81°43'32.30"E	1381-21/New Sand Policy/2020, Dt.09.12.2020	SIA/AP/EG/MIN/1/2021/2812-35, dt 14.06.2021  <b>EC Amendment Order for Semi-Mechanized Method vide No.SEIAA/AP/EG/MIN/Sand Amendment/2020 /, dt. 08.11.2021</b>	<b>CFE &amp; CFO Order No.6488/APPCB/ZO-VSP/KKD/CFE &amp;CFO/RED/2021 ; dt.14.12.2021</b>
2	Vangalappudi-I	4.87 Ha & 48700 cum	13.06.2022	17°11'55.23"N 81°39'44.89"E 17°11'52.21"N 81°39'39.57"E 17°11'45.50"N 81°39'44.83"E 17°11'48.48"N 81°39'50.46"E	1381-19/New Sand Policy/2020, Dt.09.12.2020	SEIAA/AP/EG/MIN/1/2021/2818-29, dt 14.06.2021  <b>EC Amendment Order for Semi-Mechanized Method vide No.SEIAA/AP/EG/MIN/Sand Amendment/2020 /, dt. 08.11.2021</b>	<b>CFE &amp; CFO Order No.6488/APPCB/ZO-VSP/KKD/CFE &amp;CFO/RED/2021 ; dt.14.12.2021</b>
3	Vangalappudi-II	4.69 Ha & 46900 cum	13.06.2022	17°11'39.75"N 81°39'24.80"E 17°11'36.17"N 81°39'22.69"E 17°11'27.36"N 81°39'32.48"E 17°11'30.18"N 81°39'34.63"E	1381-20/New Sand Policy/2020, Dt.09.12.2020	SEIAA/AP/EG/MIN/1/2021/2819-28, dt 14.06.2021  <b>EC Amendment Order for Semi-Mechanized Method vide No.SEIAA/AP/EG/MIN/Sand Amendment/2020 /, dt. 08.11.2021</b>	<b>CFE &amp; CFO Order No.6488/APPCB/ZO-VSP/KKD/CFE &amp;CFO/RED/2021 ; dt.14.12.2021</b>

- As the EC period was expired on 13.06.2022 and the sand excavations were stopped w.e.f., 14.06.2022.
- The Tahsildar, Seethanagaram vide Ref. C/03/2022, dt.01.02.2022 has issued orders to Village Revenue Officers and Village Revenue Assistants of Seethanagaram Mandal to control illegal mining in Katavaram Village of Seethanagaram Mandal.
- Further, the officials of Mines & Geology Department is regularly conducting Route Checks and imposing penalties on illegal transportation of minerals.

Further, it is submitted that, during the Inspection of the subject land, a statement has been recorded from the Villagers of Katavaram by the Mandal Revenue Inspector of Seethanagaram Mandal which states that:

- Since 40 years, the land measuring an extent of Ac.94.00cts in R.S.No.239/1 of Katavaram Village of Seethanagaram Mandal has been used for construction of Roads to the neighbouring Villages. Further, the gravel is being used in laying of public roads and also for emergency situations during Godavari floods.
- Further, it is stated that, from the past 01 year, there is no signs of mining at subject land except for emergency situations.

In this connection, as per the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai, a Joint inspection along with the Asst. Director, Mines and Geology, Rajamahendravaram has been constituted in the matter and drafted to the conclusion that, a team will be constituted with the officials of Revenue, Mines & Geology and Police Department to prevent illegal excavation of Gravel in Sy.No.239/1 of Katavaram Village and also other areas of Seethanagaram Mandal, East Godavari District in future and accordingly action will be taken against the violations.

In the above context, the facts of the case are hereby submitted before the Hon'ble National Green Tribunal, Southern Zone, Chennai for kind perusal and necessary orders at the ends of justice.  
Encls: as above.

Yours faithfully,

*K. Madhanlathre*  
District Collector,  
East Godavari District,  
Rajamahendravaram.